

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

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**Original Application No. 968 of 2003**

Thursday, this the 04<sup>th</sup> day of **February**, 2010

**Hon'ble Mr. Ashok S. Karamadi, Member (J)**  
**Hon'ble Mr. D.C. Lakha, Member (A)**

Anwar Alam Ansari, S/o Late Tabarak Hussain, R/o Gora Shahri,  
Bari Bagh, Ghazipur.

**Applicant**

**By Advocates: Sri W.H. Khan**  
**Sri J.H. Khan**  
**Sri M.K. Sharma**

**Vs.**

1. Union of India through General Manager, Northern Eastern Railway, Ghazipur.
2. General Manager (Personnel) Northern Eastern Railway, Gorakhpur.
3. Finance Advisor & Chief Account Officer, Northern Eastern Railway, Gorakhpur.
4. Dy. Chief Personnel Officer Gazetted Northern Eastern Railway, Gorakhpur.

**Respondents**

**By Advocates: Sri K.P. Singh**  
**Sri P.N. Rai**

**O R D E R**

**By Hon'ble Mr. Ashok S. Karamadi, J.M.**

Heard Sri M.K. Sharma, one of the Counsel for the Applicant and Sri K.P. Singh, Senior Counsel assisted by Sri P.N. Rai, Counsel for the Respondents.

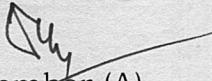
2. The grievance of the applicant is with regard to ~~his~~ <sup>pay</sup> fixation done by the Respondents erroneously. After notice, the respondents



have filed the Counter Affidavit, and stated that as the fixation of the applicant was erroneous, they have set right the same but, the applicant states that there is no opportunity for the applicant, and thereafter he made a representation to the respondents on 06.05.2003 (annexure A-8). However, as on today, there is no reply from the Respondents for the said representation. Having regard to the same, learned counsel for the applicant submits that the respondents have not decided the said representation of the applicant. Learned counsel for the respondents states that if the time is granted to the respondents, the competent authority will decide the same, and thereafter communicate the said order to the applicant.

3. In view of the above submissions and having regard to the admitted fact that the respondents have not passed any order on the said representation dated 06.05.2003, we thought it just and proper to direct the respondents to pass speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order.

4. With the above observation/direction, the O.A. stands disposed of. No cost.

  
Member (A)

  
Member (J)

/M.M/